



2026:AHC:31143-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 199 of 2026

Bajrang Moh Rani Foundation Trust

.....Petitioner(s)

Versus

State of Uttar Pradesh and 2 others

.....Respondent(s)

Counsel for Petitioner(s)	: Nazrul Islam Jafri (Sr. Advocate), Rafiuddin Ansari, Sadrul Islam Jafri
Counsel for Respondent(s)	: A.K. Goyal, A.C.S.C.

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition purportedly in public interest has been filed by the petitioner-Trust seeking to question the validity of the order dated 22.04.2025 and communication dated 20.08.2025, issued by the respondents.
2. The order and the communication pertain to holding of driving test under the Motor Vehicles Act, 1988 ('the Act') at the driving test tracks of the driving training institutes.
3. A perusal of the petition, indicates that several issues have been raised pertaining to the orders being contrary to the provisions of the Act and the Rules, however, one of the grounds raised in the petition pertains to depriving the training centers of the tracks during working hours.
4. On a deeper examination of the record, it was found that the Trust Deed of the petitioner-Trust, which has been filed as Annexure-1 at Pages 90-92 bear logo and indication as 'Driving Training Research Institute, Varanasi'. Logo pertains to 'BMR Foundation'. The said logo essentially is that of the petitioner foundation, which is Bajrang Moh Rani Foundation.
5. When counsel for the petitioner was confronted with the fact that the Chief Trustee of the Trust, is apparently running a driving training institute, it was not denied.
6. Nowhere in the petition the fact that the Trust/the Chief Trustee of the

Trust is running a driving training institute, has been disclosed as on such disclosure, the petition would cease to have nature of a Public Interest Litigation.

7. Filing of petitions in personal interest by giving them shape of Public Interest Litigation, not only is unethical, the same essentially is wastage of time of the Court and even the genuine petitions are looked at with suspicion.

8. In view of above fact circumstances, we do not find any reason to entertain the present petition purportedly in public interest, the same is therefore, **dismissed**.

9. For an attempt by the petitioner to take the route of filing the PIL by suppressing the material facts, we impose a cost of Rs. 50,000/-. The cost shall be deposited with the Legal Services Committee, Allahabad High Court within a period of three weeks from today, failing which the Registrar (Compliance) would take steps for recovery of the said cost.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

February 12, 2026

Sandeep/Jyotsana